

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (IB)/4(CH)2024

IN THE MATTER OF:

Kamla Mehrotra

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 18.03.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan,
Advocates.

For the RP : Ms. Preeti Yadav, Advocate.

ORDER

The report has not been filed by RP despite the directions given in the last order to file the same within ten days of his appointment. It is stated by the learned counsel for the petitioner that he has already notified the RP about his appointment.

A date is requested by the learned counsel for the RP for filing a report but there is no justification given the same. Out of sheer indulgence one last opportunity is granted to the RP for filing the report. Let the same be done within one week with a copy in advance to the counsel opposite subject to the cost of Rs. 10,000/- to be deposited in the "*Prime Minister's Relief Fund*".

Let this order be communicated to IBBI for the conduct of RP. It is further stated by the learned counsel for the RP that no information was given by the learned counsel for the petitioner. Therefore, the Ld. counsel for the

March 18, 2024

Mukta

petitioner is directed to file an affidavit to the effect within two days that he has informed the RP about his appointment on that date. Let the matter be reported to IBBI.

List on 25.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)